

autonomous, self contained entity called the Brahmaputra Valley Authority/NEWRA to provide effective flood control, generate electricity, provide irrigation facilities and develop infrastructure given managerial and financial autonomy, equipped with top class man power and backed by parliamentary sanction. Such a body could be instrumental for transforming the region".

- 7.3 The GoM takes note of the clauses 2.3, 3.2, 13.1, 13.5 and 14.1 of the Draft National Water Policy 2012 and accordingly urges speedy formation of this Regional Body, with representation from all N.E. States, for management and development of Water Resources, including flood control and erosion management, in the region. Pending the formation of such a regional body, existing organization such as the Brahmaputra Board may be suitably broadbased, empowered and staffed to play a comprehensive regional role in proper and equitable management of the water resources, keeping in view the interests of all the NE States.

#### **Ban on construction work of hydroelectric projects in Uttarakhand**

†3856. SHRI MAHENDRA SINGH MAHRA: Will the Minister of POWER be pleased to state:

- (a) whether the construction work of hydro-electric projects in Uttarakhand is stalled due to order of the Supreme Court;
- (b) if so, the names of the projects whose construction work has been stalled;
- (c) whether the State Government has requested the Ministry to restart the construction work of these stalled hydroelectric projects; and
- (d) if so, by when such request was made and the response of the Ministry thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) As per the information available, the Hon'ble Supreme Court of India has not issued any stop notice to any hydro projects (25 MW and above) in Uttarakhand.

(b) to (d) Do not arise.

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†Original notice of the question was received in Hindi.